

Central Administrative Tribunal:Principal Bench

OA No. 1669/95

New Delhi, this the 5th day of July, 1996

Hon'ble Shri S.R.Adige, Member (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

Surinder Kumar s/o Sheo Chand Badhalia,  
r/o c/o Bishamber Dayal Mehra,  
Qr. No.: RZ 64, Gali No. 5,  
Main Sagar Pur,  
Delhi.  
(By Mrs. Rani Chhabra, Advocate)

..Applicant

Versus

Union of India, through:

1. Secretary,  
Ministry of Communication,  
Department of Telecommunication,  
Sanchar Bhawan,  
New Delhi.
2. Chief General Manager,  
Department of Telecommunication,  
Satellite Project  
Shimla-3.
3. Divisional Engineer Telecommunication  
Satellite Project,  
Shimla -3.

(By Ms. Jasvinder Kaur, Advocate) ...Respondents.

ORDER (Oral)

By Hon'ble Shri S.R.Adige, Member (A)

We have heard Mrs. Rani Chhabra, learned counsel for the applicant and Ms Jasvinder Kaur, learned counsel for the respondents.

Both the counsel agree that this O.A. be disposed of with a direction to the respondents that subject to availability of work, they should consider the applicant for re-engagement as Casual Labourer in preference to juniors and outsiders. Meanwhile, it should be ensured that the applicant is paid, for the number of days of

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work already put in by him earlier, upon proper verification by the respondents.

In this connection, the applicant should furnish his correct address to the respondents.

This O.A. is disposed of accordingly. No costs.

A. Vedavalli

(Dr. A. Vedavalli)  
Member (J)

*Adige*  
(S.R. Adige)  
Member (A)

'N.A.'